

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 279 OF 2017 IN
APPEAL NO. 160 OF 2017 &
IA NOS. 614 OF 2017 & 1158 OF 2018

Dated: 27th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Gujarat State Petronet Limited

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Lalia Elizabeth Philip
Ms. Aditi

Counsel for the Respondent(s) : Mr. Rajinder Kaul for R-1
Mr. Nishant Kumar for R-2

ORDER

Learned counsel for Respondent No. 1 seeks more time to file reply to the main appeal. Time is granted. He may file the reply before the next date of hearing with advance copy to the other side.

A letter is moved by learned counsel for the appellant seeking an adjournment of the matter.

List the application for hearing on **30.10.2018**.

(B. N. Talukdar)
Technical Member (P&NG)
tpd/pk

(Justice Manjula Chellur)
Chairperson